

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

32. C.A./59/2024, C.A./115/2024 in CP/1300(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Kishore Kakumal Keswani
Vs.
Manohar Kakumal Keswani

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT, 2016

ORDER

1. Counsel for both sides present.
2. Parties are agreeable to appoint a Mediator. As agreed by all of them, Petitioner will pay 1/3rd of the total fee and Respondents will pay 2/3rd of the total fee of the Mediator.
3. Counsel for the Respondents sought time to get consent from the Hon'ble Justice Kathawla (Retd.) for mediation.
4. List IA-115/2024 on 21.05.2024, main CP and IA-59/2024 on 18.07.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)